

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE, AT PUNE**

IN

Original Application No. 59/2019 (WZ)

Shri. Sakharam Asaram Kale and another ... Applicants

Versus

Regional Officer, MPCB and others ... Respondents

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Regional Officer, MPCB and others ... Respondents



Sr. No.	253
Date	20/2/26
Pg. No.	01

Counter Affidavit on behalf of Respondent No.11

I, Ganesh Haridas Shinde Age 47 years, Occupation – Service, the Sub Divisional Officer Kallam, Office-Administrative Building Premises Barshi Road Kallam Dist Dharashiv Authorised by Respondent no. 11 do hereby state on solemn affirmation as under.

1. I say and submit that, I have gone through the Application and the documents annexed herein. I am filing this affidavit on the basis of the information, documents and record available with us which I believe to be true and correct.
2. I say and submit that, I am filing this affidavit in compliance of the order dated 27.11.2024 passed by this Hon'ble Tribunal.
3. I say that, the present O.A. is filed by the Petitioner in respect of cutting of trees for infrastructural projects and implantation of new plants in lieu of the same etc.
4. I say that the Collector Dharashiv, has been impleaded in the present matter as Respondent No. 11 being aware of the necessary information required for the disposal of the present case on merits.
5. I say that, the Hon'ble Tribunal in Paragraph No. 9 of the Order dated 27th November, 2024, has directed to submit details as to when permissions were granted to the respondent Nos. 2 to 4 –NHAI and for how many number of trees and how many trees have been planted in lieu thereof; and how many out of them survive.

I say that, in view of the aforesaid directions, I hereby place on record the particulars pertaining to the permission granted for cutting of trees by the Sub-

Sh. H. R. Kanse
NOTARY
GOVERNMENT OF INDIA
Adv. SH. HAJI R. KANSE
Kallam, Dist. Osmanabad
Reg. No. 6610

GP

Divisional Officer, together with the actual number of trees planted and the number of such planted trees that have survived, as detailed herein below.

Details of permission granted to NHAI to cut trees(No of Orders)	Number of trees and species for which cutting permission is granted	Number of trees planted in lieu thereof	Number of trees survived
07	12751	99476	87824

7. Hereto annexed and marked as Exhibit R 1 are the copies of correspondence in respect of approval / permissions granted for cutting of trees as mentioned 6. I say that, in accordance with the permissions granted by the Sub-Divisional Officers of Kallam Dist Dharashiv the total number of trees cut down by the National Highway Authority amounts to 12751. Upon conducting on-site verification, it was ascertained that, the National Highway Authority has planted a total of 99476 trees along both flanks of National Highway No.52 And "Miyawaki" Dense Plantation at Pardifata, of which 87824 trees are found to have survived as on today.

Hence this Affidavit

Date :- 20/02/2026

Place Kallam


for Respondent no. 11


NOTARY
GOVERNMENT OF INDIA
MR. SHAMALI R. KANDE
Notary, Dist. Commissioner of Government
No. 62728157

VERIFICATION

I, Ganesh Haridas Shinde Age: - 47 years, Occupation: Government service, at present working as Sub Divisional Officer Kallam Authorised by. Respondent No. 11 do hereby state and submit on oath and solemn affirmation that, the contents mentioned in the above Para 1 to of this affidavit are explained to me in Marathi which I believe to be true and correct to the best of my knowledge and belief.

Hence it is verified on this 20th Day of Feb. 2026,

At

Date:-20 /02/2026

Place Kallam


Deponent

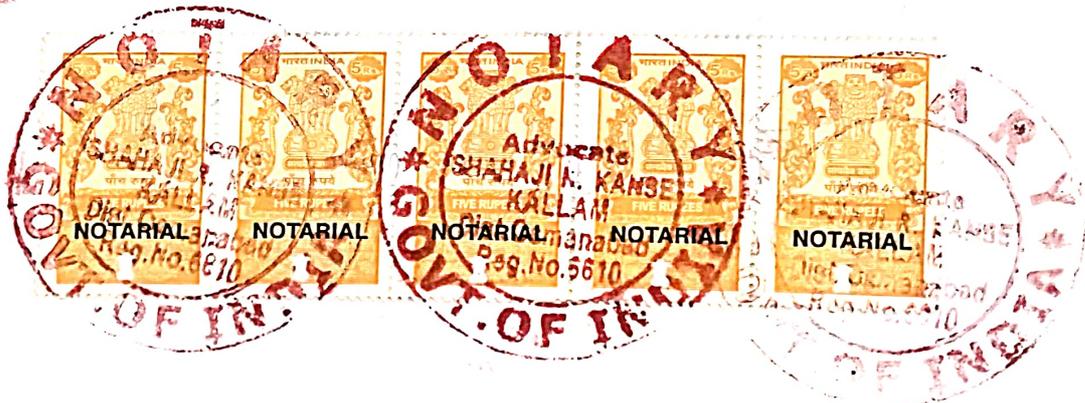


Identified and settled by:

~~My name is~~ Ganesh Haridas Shinde
~~Age~~ 47 ~~Occ. Government~~ Govt. R/O ~~At~~ Sub Divisional
~~This is my Name & Signature (or mark)~~ At officers, office Kallam
~~and the contents of this my affidavit are True~~ 20-2-2026 Td Kallam
Adv. SHAHAJI R. KANSE Dist-Dharmashiv


Sd./T.I. of
Deponent
Attester

20-2-2026
Adv. SHAHAJI R. KANSE
NOTARY
GOVT. OF INDIA
Kallam, Dist. Osmanabad/Dharmashiv
Udharantika No. 047, 10/1/2026



Read:-

1. Application from Manager (Technical), NHAI, Solapur dated 19/08/2014.
2. Report from Tehsildar, Osmanabad dated 16/10/2014.
3. Report from Circle Officer, Osmanabad (Rural) dated 10/10/2014.
4. Report from Circle Officer, Dhoki, Taluka Osmanabad dated 10/10/2014.
5. Report from Circle Officer, Keshegaon, Taluka Osmanabad dated 10/10/2014.
6. Letter from this office No. 2014/Jamabandi/Kavi-801 dated 10/11/2014.
7. Letter from Manager (Technical), NHAI, Solapur No. NHAI/PIU/SLP/NHDP-IV/Tree Cutting/16018/14/1915 dated 17/12/2014.
8. Affidavit regarding tree plantation and the certified list of trees from NHAI, Solapur dated 17/12/2014.

Office of the Sub-Divisional Officer,
Osmanabad
Reference No: 2014/Jamabandi/Kavi-801
Date: 20/12/2014

Order

The applicant, Manager (Technical), National Highways Authority of India (NHAI), Solapur, has requested permission to cut trees located within the limits of the National Highway on both sides of National Highway No. 211 in Osmanabad Taluka, specifically from km 58.00 to km 84.00. They have also submitted a bond and a certified list regarding the planting of new trees as per reference no. 8.

The Tehsildar, Osmanabad, and the concerned Circle Officers have submitted reports stating that there are 1800 trees located on the left and right sides of the highway within the specified kilometer range, categorized by village as follows.

Sr. No.	Taluka	Village Name	Kilometer	Left Side of Road	Right Side of Road	Total Trees
1	Osmanabad	Shekapur	58.00 to 60.00	15	25	40
2		Osmanabad	59.00 to 71.00	415	334	749
3		Aalni / Upla	71.00 to 82.00	559	294	853
4		Yedshi	82.00 to 84.00	122	36	158
5		Total		1111	689	1800

Therefore, based on the application submitted by the applicant, the reports from the Circle Officers of Keshegaon, Osmanabad (City), Osmanabad (Rural), and Dhoki, and the documents provided, I, the Sub-Divisional Officer, Osmanabad, hereby grant permission to cut the trees mentioned in the above table. This permission is granted on the responsibility of the concerned agency regarding the road area and tree ownership, subject to the following terms and conditions.

Terms and Conditions :-

1. At your level, 5 new trees must be planted for every single tree cut.
2. Forest Department Approval: Permission must be obtained from the Forest Department for cutting trees scheduled in the March 1970 Gazette of the Government of Maharashtra, Secretariat, Mumbai.
3. Public notice of the auction for the trees for which permission has been obtained must be published in local newspapers. The valuation and minimum base price (reserve price) must be determined by the Afforestation/Forestry Department as per government rules. The highest bid amount received from the auction must be deposited into the Government Treasury.
4. Only trees located within the boundaries/limits of the National Highway Authority should be cut. If trees belonging to private individuals are cut, the Authority (NHAI) will be held solely responsible for any resulting legal matters.
5. A separate application must be submitted to the Forest Department for the cutting of fruit-bearing trees.
6. The responsibility for establishing tree ownership and fulfilling other legal requirements shall rest with the concerned agency.
7. If any of these conditions are violated, this permission will be cancelled immediately.

Signed
Sub-Divisional Officer,
Osmanabad

Read :-

1. Application from Manager (Technical), NHAI, Solapur dated 19/08/2014.
2. Report from Tehsildar, Tuljapur dated 17/10/2014.
3. Report from Circle Officer, Tuljapur Division dated 10/10/2014.
4. Report from Circle Officer, Savargaon, Taluka Tuljapur dated 10/10/2014.
5. Report from Circle Officer, Mangrul, Taluka Tuljapur dated 10/10/2014.
6. Letter from this office No. 2014/Jamabandi/Kavi-801 dated 10/11/2014.
7. Letter from Manager (Technical), NHAI, Solapur No. NHAI/PIU/SLP/NHDP-IV/Tree Cutting/16018/14/1915 dated 17/12/2014.
8. Affidavit regarding plantation of trees and attested list of trees by NHAI, Solapur dated 17/12/2014.

Office of the Sub-Divisional Officer,
Osmanabad
Order No: 2014/Jamabandi/Kavi-800
Date: 20/12/2014.

Order

The Applicant, Manager (Technical), NHAI, Solapur, requested permission to cut trees located within the NHAI boundaries on both sides from the center of National Highway No. 211 in Tuljapur Taluka, between km 16.00 to km 44.00. Additionally, as per reference no. 8, a bond and an attested list regarding the planting of new trees have been submitted.

Reports submitted by the Tehsildar, Tuljapur, and relevant Circle Officers state that there are 1,985 trees on the left and right sides of the highway across various villages within the specified kilometer range, as detailed below.

Tree Inventory Table

Sr. No.	Revenue Circle	Village Name	Kilometer	Left Side of Road	Right Side of Road	Total Trees
1	Savargaon	Tamalwadi	16.00 to 22.00	320	528	848
2	Savargaon	Suratgaon	22.00 to 24.00	46	76	112
3	Mangrul	Sangavikati	24.00 to 28.00	161	113	274
4	Savargaon	Sangavimardi	32.00 to 37.00	80	47	127
5	Mangrul	Malumbra	28.00 to 32.00	79	88	167
6	Tuljapur	Tuljapur	43.00 to 44.00	122	20	142
7	Tuljapur	Bori	43.00 to 44.00	43	00	43
8	Tuljapur	Sindphal	36.00 to 39.00	116	146	262
		Total		967	1018	1985

Based on the application, reports from Circle Officers (Savargaon, Mangrul, Tuljapur), and submitted documents, I, the Sub-Divisional Officer, Osmanabad, hereby grant permission to cut the trees mentioned in the above table. This permission is granted on the responsibility of the concerned agency regarding the road area and tree ownership, subject to the following terms and conditions.

Terms and Conditions :-

1. At your level, 5 new trees must be planted for every single tree cut.
2. Forest Department Approval: Permission must be obtained from the Forest Department for cutting trees scheduled in the March 1970 Gazette of the Government of Maharashtra, Secretariat, Mumbai.
3. Public notice of the auction for the trees for which permission has been obtained must be published in local newspapers. The valuation and minimum base price (reserve price) must be determined by the Afforestation/Forestry Department as per government rules. The highest bid amount received from the auction must be deposited into the Government Treasury.
4. Only trees located within the boundaries/limits of the National Highway Authority should be cut. If trees belonging to private individuals are cut, the Authority (NHAI) will be held solely responsible for any resulting legal matters.
5. A separate application must be submitted to the Forest Department for the cutting of fruit-bearing trees.
6. The responsibility for establishing tree ownership and fulfilling other legal requirements shall rest with the concerned agency.
7. If any of these conditions are violated, this permission will be cancelled immediately.

Signed
Sub-Divisional Officer,
Osmanabad

Read :-

1. Application from Manager (Technical), National Highways Authority of India (NHAI), Solapur, dated 14/01/2015 and 07/03/2015.
2. Report of Tehsildar, Tuljapur, dated 03/02/2015.
3. Report of Circle Officer, Tuljapur Division, dated 02/02/2015.
4. Bond/Undertaking submitted by Manager (Technical), NHAI, Solapur, dated 14/01/2015.

Office of the Sub-Divisional Officer,
Osmanabad
Number: 2015/Jamabandi/Kavi-80
Date: 23/03/2015

Order

The applicant, Manager (Technical), NHAI, Solapur, requested permission to cut trees located within the NHAI boundaries on both sides of National Highway No. 211 in Tuljapur Taluka, from km 39.400 to km 44.600 (excluding the stretch from km 43.000 to km 44.000). Additionally, a bond regarding the planting of new trees has been submitted as per reference no. 4. Reports submitted by the Tehsildar, Tuljapur, and the concerned Circle Officer state that there are 209 trees on the left and right sides of the highway within the specified kilometer range, as detailed below: Tree Inventory Table.

Sr. No.	Revenue Circle	Village Name	Kilometer	Left Side of Road	Right Side of Road	Total Trees
1	Tuljapur	Sindphal / Tuljapur	39.400 to 44.600 (Excluding km 43.000 to 44.000)	127	82	209
		Total		127	82	209

Based on the application, reports from the Circle Officer, Tuljapur, and the submitted documents, I, the Sub-Divisional Officer, Osmanabad, hereby grant permission to cut the trees listed in the above table. This permission is granted based on the responsibility of the concerned agency regarding the road area and tree ownership, subject to the following terms and conditions.

Terms and Conditions :-

1. At your level, 5 new trees must be planted for every single tree cut.
2. Forest Department Approval: Permission must be obtained from the Forest Department for cutting trees scheduled in the March 1970 Gazette of the Government of Maharashtra, Secretariat, Mumbai.
3. Public notice of the auction for the trees for which permission has been obtained must be published in local newspapers. The valuation and minimum base price (reserve price) must be determined by the Afforestation/Forestry Department as per government rules. The highest bid amount received from the auction must be deposited into the Government Treasury.
4. Only trees located within the boundaries/limits of the National Highway Authority should be cut. If trees belonging to private individuals are cut, the Authority (NHAI) will be held solely responsible for any resulting legal matters.
5. A separate application must be submitted to the Forest Department for the cutting of fruit-bearing trees.
6. The responsibility for establishing tree ownership and fulfilling other legal requirements shall rest with the concerned agency.
7. If any of these conditions are violated, this permission will be cancelled immediately.

Signed
Sub-Divisional Officer,
Osmanabad

Read :-

1. Applications from the Manager (Technical), NHAI, Solapur, dated 14/01/2015 and 07/03/2015.
2. Report from the Tehsildar, Tuljapur, dated 03/02/2015.
3. Report from the Circle Officer, Tuljapur, dated 02/02/2015.
4. Undertaking for new tree plantation submitted by NHAI dated 14/01/2015.

Order No: 2015/Jamabandi/Kavi-80
Office of the Sub-Divisional Officer,
Osmanabad
Date: 23/03/2015

Order

The applicant Manager (Technical), National Highways Authority of India, Solapur has granted permission to cut down trees within the National Highways Authority limits from the present side of the road between km. 47-300 to - 57900 of National Highway No. 211 in Osmanabad taluka. Also, a bond has been submitted for planting new trees vide letter of reference no.4.

Vide which reference letter the Tehsildar, Urmanadad and the concerned Mandal Officer have submitted a report on the said date in which it has been mentioned that there are 818 trees on our left-right side within the said km. limit as follows.

Sr. No.	Revenue Circle	Village Name	Kilometer	Left Side of Road	Right Side of Road	Total Trees
1	Keshegaon	Kavaldara	47.430 to 48.700	73	09	82
2	Keshegaon	Bavi	48.700 to 51.000	66	119	185
3	Keshegaon	Wadgaon (Sid.)	51.000 to 52.360	136	153	289
4	Keshegaon	Wadgaon (Sid.)	54.400 to 55.690	72	70	142
5	Keshegaon/Bembali	Wadgaon (Sid.)/Shekapur	56.890 to 57.900	64	56	120
		Total		411	407	818

Whereas, on the basis of the application submitted by the applicant and his demand, the report of the Circle Officers, Bembli and Keshegaon and the documents submitted. I, the Sub-Divisional Officer, Osmanabad, hereby grant permission to cut the trees mentioned in the above table. This permission is granted on the responsibility of the concerned agency regarding the road area and tree ownership, subject to the following terms and conditions.

Terms and Conditions :-

1. At your level, 5 new trees must be planted for every single tree cut.
2. Forest Department Approval: Permission must be obtained from the Forest Department for cutting trees scheduled in the March 1970 Gazette of the Government of Maharashtra, Secretariat, Mumbai.
3. Public notice of the auction for the trees for which permission has been obtained must be published in local newspapers. The valuation and minimum base price (reserve price) must be determined by the Afforestation/Forestry Department as per government rules. The highest bid amount received from the auction must be deposited into the Government Treasury.
4. Only trees located within the boundaries/limits of the National Highway Authority should be cut. If trees belonging to private individuals are cut, the Authority (NHAI) will be held solely responsible for any resulting legal matters.
5. A separate application must be submitted to the Forest Department for the cutting of fruit-bearing trees.
6. The responsibility for establishing tree ownership and fulfilling other legal requirements shall rest with the concerned agency.
7. If any of these conditions are violated, this permission will be cancelled immediately.

Signed
Sub-Divisional Officer, Osmanabad

Subject :- NHAI-PIO-AUR-Four laning for Rehabilitation and und gradution of Yedshi.

Aurangabad (km 100/000 to 280/200 of NH-211 Under NHDP Phase IV A & B in the state of Maharashtra Tree cutting permission for the tree in NH-211 EROW From K.M. 100.000 to K.M. 102.200 Reg.

Read :-

1. Under the provisions of the Maharashtra Land Revenue Zade Hathiyadi Act, 1967
2. Applicant Project Manager, Indian National Highway Pratibha NHA PIU/AUR/NH211 (A-Y)/Tren cutting/2015/537Date 27/04/2015
3. Tehshildar Bal's letter dt. 18.05.2015
4. Tehsildar Wadhi's letter dt. 12.05.2015.
5. Report of Divisional Officer Yermala Thana dated 08.06.2015.
6. Report of Divisional Officer Terkheda dated 08.06.2015 and report of No.. Pargaon No.A.Sho dated 09.06.2015.
7. Office note dated 19/06/2015.
8. Letter of Divisional Forest Officer Ussaladad No.4/Assessment/2558/2014-2015 dated 12/03/2015.

No. 2015/Jamabandi/CR-30
Sub-Divisional Officer Office Kallam
Dated 20.08.2015.

Order

The applicant, Project Director, National Highways Authority of India, Aurangabad Division, has requested permission to cut trees located within the government boundary on both sides of National Highway No. 211, between km 100/000 to 141/600, passing through the Washi and Kallam talukas.

As mentioned above, the Tahsildar of Kallam and the Circle Officer of Yermala, as well as the Tahsildar of Washi and the Circle Officers of Terkheda, Pargaon, and Washi, have submitted reports as per the dates mentioned in the letters. In these reports, it is noted that there are a total of 182 trees in Kallam Taluka and 4924 trees in Washi Taluka, making a combined total of 5106 trees, along with their specific counts and types.

Through reference letters 5 and 6, this office has been informed that the trees to be cut are entirely within the government boundary. Therefore, I, the Sub-Divisional Officer Kallam, utilizing the powers vested in me under Section 25 of the Maharashtra Land Revenue Code, 1966, and as per the provisions of Rule 3 (2) of the Maharashtra Land Revenue (Regulation of Cutting and Supply of Wood etc.) Rules, 1967, hereby grant permission to the applicant, National Highways Authority of India Development Aurangabad, for the cutting of trees belonging to the Revenue Department located within the government boundary along National Highway No. 211 between km 100/000 to 141/600. This includes 182 trees in Kallam Taluka and 4924 trees in Washi Taluka, totaling 5106 trees, as per the valuation list provided by the Divisional Forest Officer, Osmanabad (Reference No. 8), excluding fruit-bearing trees.

According to this order, the Tahsildars of Kallam and Washi should instruct the relevant Talathis to be physically present while the mentioned trees are being cut. Furthermore, once the trees are cut according to the numbers specified in this order, the relevant Talathis must submit a report to this office. The applicant must also carry out the tree-cutting proceedings in coordination and physical presence of the relevant Talathi.

Conditions :-

1. While cutting down the said trees, cut them within your limits.
2. If the neighboring farmers accidentally or intentionally cut down trees, all the immediate liabilities will be on us and if any legal matter arises, we will be responsible for it.
3. If any dispute arises regarding the cutting of the said trees, we will bear our responsibility.
4. Permission is being given to cut down other trees by uprooting the fruit trees in our area.
5. If a farmer disputes over a tree, that tree should not be cut down. Further action should be taken after proving ownership,
6. Five times the number of trees should be planted as many as the trees that have been cut down.
7. Only the trees that the Revenue Department has the authority to cut should be cut down, and further action should be taken only after obtaining the permission of those who have the authority to cut down other trees.
8. The Executive Engineer regarding the disposal of the said trees, National Highway No. 211 should be made.

Signed
Sub-Divisional Officer, Kallam

Subject :- Regarding the cutting of trees adjacent to the road for the four-laning of the Solapur to Maharashtra-Karnataka Border Highway No. 211, between km 085/000 to 100/000, under the National Highways Authority of India.

Read :-

1. According to the provisions of the Maharashtra Land Revenue (Regulation of Right to Trees etc.) Rules, 1967.
2. Letter from the Applicant: Project Director, National Highways Authority of India, Dhule-Solapur Division, Letter No. NHAI/PIU/SLP/NHDP-IV/Tree cutting/16018/14/961, Dated 19/08/2014.
3. Letter from Tahsildar Kallam, Dated 11.09.2014.
4. Report of Circle Officer Itkur, Dated 11.09.2014.
5. Office Note, Dated 12/11/2014.
6. Letter from Divisional Forest Officer Osmanabad, Outward No./Valuation/1015/2014-2015, Dated 11/08/2014.

No. 2014/Jamabandi/CR-81
Office of the Sub-Divisional Officer,
Kallam
Date: 12.11.2014

ORDER

The applicant, Project Director, National Highways Authority of India, Dhule-Solapur, Dist. Solapur, has requested permission to cut trees located within the government boundaries along both sides of National Highway No. 211, between km 085/000 to 100/000.

The aforementioned Tahsildar Kallam and Circle Officer Itkur have submitted reports as per the dates mentioned above. In those reports, it is stated that there are a total of 2789 trees of various types.

Through the reference letters 1 to 5, this office has been informed that the trees to be cut are entirely within the government boundary. Therefore, I, the Sub-Divisional Officer Kallam, using the powers vested in me under Section 25 of the Maharashtra Land Revenue Code 1966, and as per the provisions of Rule 3(2) of the Maharashtra Land Revenue (Regulation of Cutting and Supply of Wood etc.) Rules 1967, hereby grant permission to the applicant, National Highways Authority of India Development Solapur, to cut 2789 trees belonging to the Revenue Department in Kallam Taluka. This permission is granted for the stretch of National Highway No. 211 from km 085/000 to 100/000, excluding fruit-bearing trees, and based on the valuation list provided by the Divisional Forest Officer Osmanabad (Reference No. 6), subject to the following conditions.

CONDITIONS :-

1. The said trees must be cut only within your own [government] boundaries.
2. If a neighboring farmer's tree is cut by mistake or for any other reason, the entire responsibility shall rest with you, and you alone shall be responsible if any legal/court matter arises.
3. If any dispute arises regarding the cutting of the said trees, the responsibility shall be yours.
4. Permission is granted to cut other trees excluding fruit-bearing trees within your boundary.
5. If any farmer raises a dispute regarding a tree, that tree should not be cut. Further action should be taken only after ownership is proven.
6. Five times the number of trees cut must be planted (Compensatory Plantation).
7. Only those trees for which the Revenue Department has authority should be cut; for other trees, further action should be taken only after obtaining permission from the relevant authorities.
8. The disposal of the said trees should be carried out with the assistance of the Executive Engineer, National Highway No. 211.

Signed
Sub-Divisional Officer, Kallam

Read :-

1. Proposal from Project Director, National Highways Authority of India (NHAI), Aurangabad Division, dated 27/04/2015.
2. Inquiry report from the Circle Officer, Bhoom, dated 30/06/2015.
3. Proposal from Tehsildar, Bhoom, No. 2015/Jamabandi/Kashi/733, dated 06/07/2015.

Number: 2015/Jamabandi/Kashi/476
 Sub-Divisional Officer Office, Bhoom
 Date: 07/07/2015

- O R D E R -

The applicant, Project Director, National Highways Authority of India (NHAI), Aurangabad Division, has requested permission to fell trees located within government boundaries along both sides of National Highway No. 211, spanning from km 100/000 to 141/600 in Ramkund, Taluka Bhoom.

The aforementioned Tehsildar of Bhoom and the Circle Officer of Bhoom have submitted reports according to the dates mentioned above, stating that there are a total of 44 trees of various types. Through reference letters 2 and 3, it has been communicated to this office that the trees to be felled are entirely within government boundaries. Therefore, I, the Sub-Divisional Officer of Bhoom, exercising the powers conferred upon me under Section 25 of the Maharashtra Land Revenue Code, 1966, and as per Rule 3(2) of the M.L.R. (Regulation of Felling and Supply of Wood) Rules, 1967, hereby grant permission to the applicant (NHAI, Aurangabad) to fell trees (excluding fruit-bearing trees) within the government boundary on NH 211 (km 100/000 to 141/600), subject to the following conditions. The 44 trees permitted for felling are categorized as Neem-1, Kashid:-7, Gliricidia-36 Total-44 According to this order, the Tehsildar of Bhoom should instruct the concerned Talathi to be personally present during the felling of the trees mentioned in this order. Furthermore, once the trees are felled according to the number specified in this order, the concerned Talathi must submit a report to the Tehsil office. The applicant must carry out the tree-felling process in the direct presence of and in coordination with the concerned Talathi.

CONDITIONS :-

1. If any dispute arises regarding the felling of the said trees, it will be your responsibility.
2. Permission is being granted to fell other trees within your boundary, excluding fruit-bearing trees.
3. If any farmer raises an objection regarding the trees, those trees should not be felled. Further action should be taken only after ownership is proven.
4. Five trees should be planted for every tree felled.
5. Only those trees for which the Revenue Department has authority should be felled. For other trees, further action should be taken only after obtaining permission from those who hold the authority.
6. The disposal of the said trees should be carried out through the Executive Engineer, National Highway No. 211.

Signed
 Sub-Divisional Officer, Bhoom